



2025:DHC:11562-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 19158/2025, CM APPLs. 79786/2025 & 79787/2025

UNION OF INDIA & ANR.Petitioners

Through: Ms. Shagun Shahi Chugh, SPC,
Mr. Varun Chugh and Ms. Kavya Roy
Choudhury, Advs. with Major Anish
Muralidhar (Army)

versus

EX NB SUB KRISHNA GONDAKARRespondent

Through: Mr. Ajit Kakkar and Mr. Tejas
Bhonge, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

17.12.2025

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C. HARI SHANKAR, J.

1. Ms. Shagun Shahi Chugh, learned SPC for the petitioners acknowledges the fact that the dispute in this writ petition which is relating to the respondent's claim to disability pension is covered by the decisions of this Court in *Union of India v. Ex Sub Gawas Anil Madso¹* as well as several other orders passed against the Union of India.

2. Accordingly, this writ petition is dismissed as being covered by earlier decisions.

¹ 318 (2025) DLT 711



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3. Compliance with the judgment of the AFT be ensured within a period of 12 weeks from today.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 17, 2025/aky